

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:6751
ANSWERED ON:17.05.2012
ALLOCATION OF GAS
Singh Shri Sushil Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether C-Series gas allocation had been done by authorities in contravention to the laid down rules and without the permission of Government to various customers;
- (b) if so, whether any action has been taken against the authorities/officials involved in the process of allocation;
- (c) whether there is any plan to institute and conduct an enquiry in the said matter;
- (d) if so, the details thereof;
- (e) whether the Gas Authority of India (GAIL) had allocated gas to private organizations from Panna-Mukta-Tapti (PMT) field without taking any marketing manager; and
- (f) if so, whether it is within the rules laid down and approved by Government?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

- (a) No, Madam. C-Series gas has been allocated in accordance with the policy for 'Pricing & Commercial utilization of Non-APM (Administrative Price Mechanism) gas produced by National Oil Companies (NOCs) from their nominated blocks'.
- (b) to (d) Do not arise in view of (a) above.
- (e) to (f): The allocation of gas from Panna-Mukta-Tapti (PMT) field is made by the Ministry of Petroleum & Natural Gas (MoP&NG) and GAIL, as a Government nominee, has been supplying PMT gas against the allocated quantities. GAIL has been charging Marketing Margin based on authorization from MoP&NG with effect from 01.04.2008.